

ITEM NO.33

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7076/2023

(Arising out of impugned final judgment and order dated 17-05-2023 in Anticipatory Bail Appln. No.1436/2023 passed by the High Court Of Judicature At Bombay)

BHARAT SHRIPAL GAT

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(IA No.111582/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111583/2023-EXEMPTION FROM FILING O.T.)

Date : 02-06-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE K. V. VISWANATHAN
[VACATION BENCH]

For Petitioner(s) Mr. Sachin Patil, AOR
Mr. Geo Joseph, Adv.
Mr. Risvi Muhammed, Adv.
Mr. Durgesh Gupta, Adv.
Mr. Anubhav Gupta, Adv.
Mrs. Vaishali Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the judgment(s)
and order(s) passed by the High Court.

The Special Leave Petition is dismissed.

Pending applications stand disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER